

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Subject:-Release of retainerhip of Shri Sanchit Verma, Standing Counsel.

GOVERNMENT ORDER NO:- 3327- JK(LD) of 2021.
D A T E D:- 22 - 04 - 2021.

Sanction is hereby accorded to the release of retainerhip in favour of Shri Sanchit Verma, Standing Counsel appointed vide Government Order No. 5983-LD(A) of 2017 dated 20-12-2017 with effect from November, 2019 to January, 2021 @₹10,000/- per month under Major Head 037-Professional Charges.

This issues with the concurrence of Director Finance, Department of Law, Justice and Parliamentary Affairs.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government.

No: LD(A)2017/86.

Dated:- 22-04-2021.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Commissioner/Secretary to Government, General Administration Department.
3. Director, Archeology, Archives and Museums, J&K, Jammu.
4. Administrative Officer, Advocate General's Office, J&K, Jammu.
5. Director Finance, Department of Law, Justice & P.A.
6. Concerned Standing Counsel.
7. Private Secretary to Secretary to Government, Department of Law, Justice & P.A.
8. Incharge website of the Department of Law, Justice and Parliamentary Affairs.
9. Government Order File.

(Ashish Gupta)

Additional Secretary to Government

[Signature]
22.04.2021

[Signature]
22-4-21